

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 5592 of 2020

Lal Mohan Lohar.

...**Petitioner**

Versus

The State of Jharkhand.

.....**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : Mr. Ashok Singh, A.P.P.

03/10-9-2020 Heard the parties.

So far as defect nos. 4, 5 (e) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards defect no. 9 (i) is concerned, same is ignored.

The petitioner is an accused in connection with Parsudih P.S. Case No. 203 of 2019, corresponding to Special POCSO Case No. 75 of 2019.

It has been alleged that daughter of the informant did not return from the college on 13.09.2019.

Pursuant to the order dated 7.9.2020, Mr. Ashok Singh, learned A.P.P., has sent a copy of 164 Cr.P.C. statement to this Court. Perusal of the said statement reveals that the petitioner had taken the victim to Govindpur where physical relationship was established. She was thereafter taken to Orissa, from where, the police had rescued her.

It appears from the said statement that the petitioner was known to the victim from before and she never raised any hue and cry if she was actually abducted by the petitioner. The petitioner appears to be in custody since 16.09.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Special Judge, (POCSO) Jamshedpur in connection with Parsudih P.S. Case No. 203 of 2019, corresponding to Special POCSO Case No. 75 of 2019.

164 Cr.P.C. statement of the victim sent by learned A.P.P. be kept on record.

(Rongon Mukhopadhyay, J)

Rakesh/-